

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

15. C.P.(IB)-501(MB)/2022

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2023**

**NAME OF THE PARTIES: - Mr. Abhijeet Hanumandas Varma And
Others**

V/s
Rolta India Limited

APPEARANCES: -

FOR OPERATIONAL CREDITOR : Adv. Sandeep Bajaj, Aakanksha Nehra,
Sakshi (Advocates Appeared For IRP -
Mamta Binani)
Adv. S Das i/b Krishnamurthy & Co -
Advocate for the OCs

FOR CORPORATE DEBTOR : Absent.

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

It is submitted by the Counsel for the Operational Creditor that the Corporate Debtor Rolta India Limited is Admitted under CIRP vide Order dated **19.01.2023** in Company Petition No. **C.P.(IB)-530(MB)/C-1/2020** by Court No. 1, Mumbai Bench.

In view of the Admission of the Corporate Debtor under CIRP, this Company Petition No. **C.P.(IB)-501(MB)/2022** does not survive hence, rendered **infructuous**. The Operational Creditor is at liberty to file its claim before the IRP appointed in **C.P.(IB)-530(MB)/C-1/2020**.

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With the aforesaid observations, **C.P.(IB)-501(MB)/2022 is closed.** All the pending IAs/Mas in the Company Petition becomes infructuous, hence stood dismissed. File be consigned to record.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Aarti

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)